

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification  
Srinagar, the 1st of September, 2022

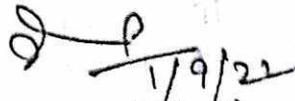
**S.O. 418** .- In exercise of the power conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri.Asif Amin Mir, Naib Tehsildar Tulail District Bandipora to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within the territorial jurisdiction of District Bandipora.

**By Order of the Government of Jammu and Kashmir**

Sd-  
(Achal Sethi)  
Secretary to Government,  
Dated: - 01 -09-2022

No.LAW-Powr/7/2022-10  
Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate Bandipora. This is with reference to his letter No.DCB/PS/2022/1083-85 dated 27-08-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O.section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Incharge website.
7. Concerned officer.
8. Concerned file.

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government,